

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 1317 OF 2024

In the matter of :

Prayatna Prakash

...Applicant

Versus

State of Uttar Pradesh.

...Respondent

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DATE: 06.01.2025

PLACE: NOIDA

Through
BHANWAR PAL SINGH JADON
STANDING COUNSEL OF STATE OF U.P.
NATIONAL GREEN TRIBUNAL

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BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1317 OF 2024

In the matter of:

Prayatna Prakash

...Applicant

Versus

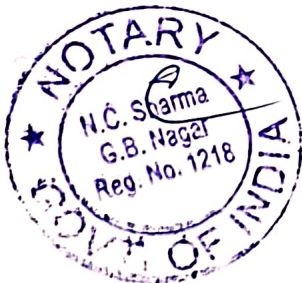
State of Uttar Pradesh

...Respondent

**REPLY AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE,
GAUTAM BUDDHA NAGAR**

I, Manish Kumar Verma, aged about 40 years, S/o. M.P. Verma, presently posted as District Magistrate, Gautam Buddha Nagar do hereby solemnly affirm and declare as under:

1. That in the above-noted capacity, I am well conversant with the facts and records of the present case and am authorized to swear the present affidavit.
2. That the above-noted matter came up for hearing on 28.11.2024, when this Hon'ble Tribunal directed the Answering Respondent to file its reply to the Original Application.
3. That the present case, registered on the basis of a letter petition from the residents of M/s Gaur Green Vista Residents Welfare Association regarding dumping of solid waste in a dump site created by authorities illegally and in violation of Solid Waste Management Rules, 2016 on an empty parcel of land adjacent to Power Sub-Station of UP



Power Transmission Corporation Ltd., situated at Makanpur Colony, Sector 62, Noida.

4. That it has also been alleged that since last three years Ghaziabad Development Authority, Nagar Nigam, Ghaziabad, Nagar Parishad and Noida have made this parcel of land as a dump site for solid waste and garbage and heavy quantity of solid waste has been collected which is causing health hazards, damaging environment, contaminating ground water and polluting air.
5. That it has been further alleged that garbage collected at dump site is unprocessed and contains biodegradable and non-biodegradable garbage and thereby causing damage to environment, foul toxic smell is emitted and all kinds of serious health problems are being created.
6. That in pursuant to the above complaint, Hon'ble Tribunal has passed following order on 28.11.2024 in the above captioned matter:

"...3. Allegations made in the letter petition prima-facie give rise to substantial question relating to environment arising out of implementation of enactments mentioned in Schedule 1 of NGT Act, 2010 but before taking further action in the matter, we find it appropriate to obtain a factual report and thus constitute a Joint Committee comprising District Magistrate, Gautam Buddha Nagar; and, Uttar Pradesh Pollution Control Board.



4. District Magistrate, Gautam Buddha Nagar shall be the Nodal Authority for co-ordination and compliance of this order....”

7. That it is humbly submitted that another application with regards to same issue and location has been filed under Section 14 and Section 15, read with Section 20 of the National Green Tribunal Act, 2010 through authorized Executive Committee Members and has been admitted as Original Application No. 1257/2024, Gaur Green Vista Vs State of Uttar Pradesh in the Hon’ble Chairperson Bench of the Principal Bench of Hon’ble Tribunal.

8. That the said matter came up for hearing before the Hon’ble Chairperson Bench on 25.10.2024 and a Joint Committee comprising of representative of Member Secretary, CPCB, Member Secretary, UP PCB. Regional Officer, MoEF&CC, Lucknow and District Magistrate, Gautam Budh Nagar was formed vide order dated 25.10.2024, relevant part of the said order has been reproduced hereunder:

“...5. Issue Notice to the Respondents for filing their replies by way of affidavit at least one week before the next date of hearing.

6. The Applicant is directed to serve the Respondents and file affidavit of service.



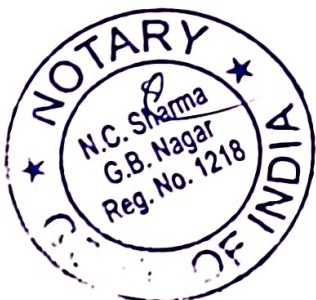
A handwritten signature in black ink, appearing to be "N.C. Sharma", written over the text of the 6th point.

7. Having regard to the seriousness of the allegations made in the OA, we also constitute a joint Committee comprising of representative of Member Secretary, CPCB, Member Secretary, UPPCB. Regional Officer, MoEF&CC, Lucknow and District Magistrate, Gautam Budh Nagar who will act as the coordinating agency. The Committee will visit the site, will ascertain the extent of garbage that is dumped and the area covered with the dumped municipal solid waste and the Authorities/persons responsible for dumping it and also suggest punitive and remedial measures..."

The said matter has been listed on 18.02.2024 before the Hon'ble Chairperson Bench.

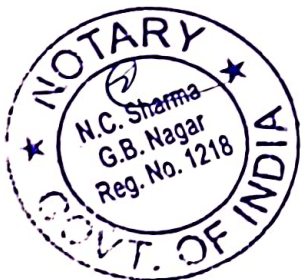
9. That in compliance of orders of Hon'ble Tribunal dated 25.10.2024 in Original Application 1257/2024, nominations from Regional Office, Ministry of Environment, Forest and Climate, Central Pollution Control Board and Uttar Pradesh Pollution Control Board were received vide letter dated 20.11.2024, 4.12.2024 and 25.11.2024 respectively. Copy of said letters is annexed as Annexure I of the response.

10. That in compliance of orders of Hon'ble Tribunal dated 25.10.2024 in Original Application 1257/2024 and order dated 28.11.2024 in the present matter, that is Original Application 1317/2024 and the allegations made with regards to dumping of solid waste by Noida Authority, Ghaziabad Development Authority and Municipal Corporation, Ghaziabad, the undersigned has issued letters



to Chief Executive Officer, NOIDA Authority, Vice Chairman, Ghaziabad Development Authority and Municipal Commissioner, Municipal Corporation, Ghaziabad on 12.12.2024 to nominate officers to assist the Committee constituted by the Hon'ble Tribunal in order to ascertain facts and verify the allegations made in the petition. Copy of said letters is annexed as *Annexure II* of the response.

11. That vide order dated 16.12.2024, the Joint Committee has been directed to inspect the concerned area on 20.12.2024 along with officers of concerned Authorities and Urban Local Bodies and put up the report. Copy of said order is annexed as *Annexure III* of the response.
12. That the site inspection has been done on 20.12.2024 and complete report is awaited. During the course of inspection, it has also come to light that another matter regarding dumping of solid waste in said area by Nagar Palika Parishad, Khoda Makanpur titled as Original Application 70 of 2024, Deepak Joshi Versus State of Uttar Pradesh and Others is sub-judice before the Hon'ble Bench and is listed in Court No. II of Hon'ble Tribunal on 06.03.2025.
13. That report with regards to remediation of legacy waste on site and action plan for reclamation of area has been sought from Executive Officer, Khoda Makanpur vide letter dated 03.01.2025 and same is awaited.



12

14. That detailed factual report along with findings of the Joint Committee constituted by Hon'ble Tribunal in Original Application No. 1257/2024, Gaur Green Vista Vs State of Uttar Pradesh shall be placed before the Hon'ble Tribunal within two weeks.

15. That it is humbly prayed that the present Reply may kindly be taken on record by this Hon'ble Tribunal.

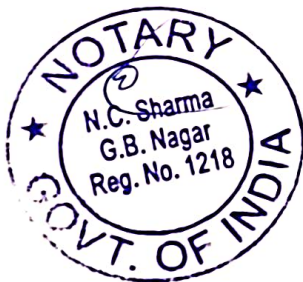

DEPONENT


VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE DAY OF JANUARY, 2025 AT NOIDA,
GAUTAM BUDDHA NAGAR.


DEPONENT



ATTESTED

Naveen Chandra Sharma
Advocate Notary
Nadri Noida (G.B. Nagar)

6 JAN 2025





भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow



21/11/24
333/क्षेत्रीय
A D/O (FIP) 7
RO (UPPER) Noida
कृ० नियमानुसार
कार्यवाही

केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ-226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : roc.lko-niefa.nic.in, goimocfrolko@gmail.com

फाइल सं: XXI/ENV/NGT/CC/175/2024/363

दिनांक: 20.11.2024

Court matter/ Email

सेवा में,

जिला मजिस्ट्रेट,

गौतम बुद्ध नगर

ईमेल: dmgbn[at]nic[dot]in

**विषय: O.A. NO. 1257 OF 2024 TITLED AS GAUR GREEN VISTA VS STATE OF U.P>
& ORS BEFORE THE HON'BLE, NGT, NEW DELHI-reg.**

Sir,

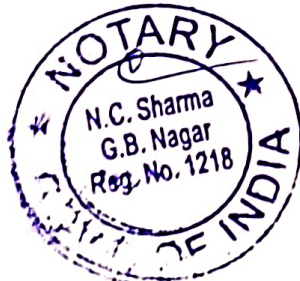
Kindly refer to the above cited subject matter. In this Original Application the applicant, which is a residential society with about 454 flats, has raised a complaint about the illegal dumping of municipal solid waste at Makanpur Colony, Sector 62-A, Noida.

The plea of the applicant is that the place of dumping is situated about 200 meters from the National Expressway-3 (Delhi-Meerut Expressway and about 3 km from the Delhi-Ghaziabad border) and less than 10 km away from Hindon Air Force Station and Hindon Airport.

Submission of the learned Counsel for the Applicant is that the municipal solid waste is illegally dumped in an area of about 1 sq. km. which is emitting a foul smell and making it difficult for the residents of the area to live peacefully.

Learned Counsel for the Applicant during the course of hearing has referred to the photographs collectively filed as Annexure A-2 to show the 2 extent of garbage that has been dumped. He has submitted that the garbage has been dumped by the Ghaziabad Development Authority, Nagar Nigam Ghaziabad and Noida Authority illegally, and it is not a designated dump site. Along with the OA, certain news reports have also been filed as Annexure A-3 reflecting the problem that has been created on account of the illegal dumping in the area concerned. Referring to Annexure A-4, he has submitted that though the complaints were made to the Authorities, no action has been taken till now.

The Hon'ble Tribunal was pleased to pass the order dated 25.10.2024, the relevant para read as:



1

Sr. CLERK/

कृ० नियमानुसार

P.T.O.

क्षेत्रीय कार्यालय

.....7. Having regard to the seriousness of the allegations made in the OA, we also constitute a joint Committee comprising of representative of Member Secretary, CPCB, Member Secretary, UP PCB. Regional Officer, MoEF&CC, Lucknow and District Magistrate, Gautam Budh Nagar who will act as the coordinating agency. The Committee will visit the site, will ascertain the extent of garbage that is dumped and the area covered with the dumped municipal solid waste and the Authorities/persons responsible for dumping it and also suggest punitive and remedial measures.

8. The Committee will submit the report within eight weeks.

9. In the meanwhile, the authorities are directed to ensure that no illegal dumping of solid waste in the area concerned takes place.

10. List on 18.02.2025."

In compliance of above order, undersigned has been nominated to represent this office in the joint committee constituted by Hon'ble NGT. It is requested that for further correspondence you may contact on the details given below.

This is for your perusal & further necessary action.

भवदीया,
प्रीति त्रिपाठी
20.11.24
(डॉ. प्रीति त्रिपाठी)

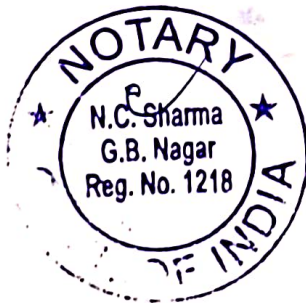
संयुक्त निदेशक/वैज्ञानिक 'डी'

ईमेल आईडी: rocz.lko-mef@nic.in

मोबाइल नंबर 7572038281

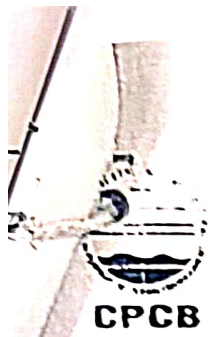
Copy for necessary action:

1. सदस्य सचिव, सीपीसीबी, नई दिल्ली ईमेल: mccb.cpcb@nic.in
2. सदस्य सचिव, यू.पी.पी.सी.बी. लखनऊ। ईमेल: ms@uppcb.in
3. क्षेत्रीय निदेशक, सीपीसीबी, लखनऊ। ईमेल: rdlucknow.cpcb@gov.in
4. क्षेत्रीय अधिकारी, यू.पी.पी.सी.बी., गौतमबुद्ध नगर। ईमेल ronoida@uppcb.in



भवदीया,
प्रीति त्रिपाठी
20.11.24
(डॉ. प्रीति त्रिपाठी)

संयुक्त निदेशक/वैज्ञानिक 'डी'



20
मा/12/24

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT OF INDIA

Panel
13-12-24

File No - CM-13011/284/2024-LAW-HO-CPCB-HO

Date: 04/12/2024

To,

The District Magistrate
Collectorate Office, Near Surajpur Police Station,
Surajpur, Greater Noida,
Gautam Buddha Nagar, Uttar Pradesh - 201306

2765/11/114
21/12/17
RO (PCB) Noida/Cr. Noida

Subject: Nomination of CPCB in compliance to Hon'ble NGT, PB order dated 25.10.2024 in the matter of Original Application No.1257/2024, Gaur Green Vista Vs. State of UP & Ors.

Sir,

This is in reference to the above-cited subject matter wherein the Hon'ble NGT, Principal Bench, vide order dated 25.10.2024 (Copy of the order is annexed), directed the following in Paragraphs 5 & 6 of the order, as represented below:

"5. Issue Notice to the Respondents for filing their replies by way of affidavit at least one week before the next date of hearing.
7. Having regard to the seriousness of the allegations made in the OA, we also constitute a joint Committee comprising of representative of Member Secretary, CPCB, Member Secretary, UP PCB, Regional Officer, MoEF&CC, Lucknow and District Magistrate, Gautam Budh Nagar who will act as the coordinating agency. The Committee will visit the site, will ascertain the extent of garbage that is dumped and the area covered with the dumped municipal solid waste and the Authorities/persons responsible for dumping it and also suggest punitive and remedial measures."

In compliance with the abovementioned Hon'ble NGT order, Mrs. Suniti Parashar has been nominated as CPCB official to represent the joint committee. Details are given below :

Name : Mrs. Suniti Parashar
Designation : Scientific 'C'
Email ID : suniti.cpcb@gov.in
Mobile No. : 9868819711

This issues with the approval of the Competent authority.

AEE(A)

For n.a.H.
[Signature]
09.12.24

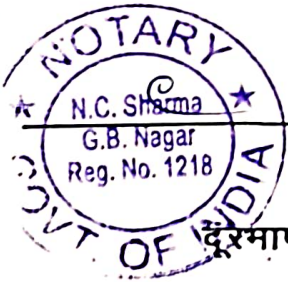
Yours faithfully.

[Signature]
(Divya Sinha)

Director & Divisional Head, UPC-II

Encl: As above

- Copy to:
- 1. Member Secretary, UPPCB : For Information, please.
 - 2. DH, Law Section : For Information, please.
 - 3. PS to MS : For kind formation of 'MS' Please.



o/c

[Signature]
(Divya Sinha)

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली - 110032.
Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Tel : 43102030, 22305792, वेबसाइट / Website: www.cpcb.nic.in

देशीय अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या: H20024 / सी-1 / N.G./2024 / 2024.

दिनांक 25 / 11 / 2024

सेवा में,

गा.एन.जी.टी. प्रकरण / अतिमहत्वपूर्ण / समयबद्ध

जिलाधिकारी,

गौतमबुद्ध नगर, (dmgbn@nic.in, 01202560044)।

विषय: मा. राष्ट्रीय हरित अधिकरण में योजित Original Application No. 1257/2024 Gaur Green Vista Versus State of UP & Ors. के संबंध में पारित आदेश दिनांक-25.10.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा. राष्ट्रीय हरित अधिकरण में योजित Original Application No. 1257/2024 Gaur Green Vista Versus State of UP & Ors. के संबंध में पारित आदेश दिनांक-25.10.2024 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त पारित आदेश दिनांक-25.10.2024 के सुसंगत अंश निम्नवत हैं:-

".....4. Learned Counsel for the Applicant during the course of hearing has referred to the photographs collectively filed as Annexure A-2 to show the extent of garbage that has been dumped. He has submitted that the garbage has been dumped by the Ghaziabad Development Authority, Nagar Nigam Ghaziabad and Noida Authority illegally, and it is not a designated dump site. Along with the OA, certain news reports have also been filed as Annexure A-3 reflecting the problem that has been created on account of the illegal dumping in the area concerned. Referring to Annexure A-4, he has submitted that though the complaints were made to the Authorities, no action has been taken till now.

5. Issue Notice to the Respondents for filing their replies by way of affidavit at least one week before the next date of hearing.

6. The Applicant is directed to serve the Respondents and file affidavit of service.

7. Having regard to the seriousness of the allegations made in the OA, we also constitute a joint Committee comprising of representative of Member Secretary, CPCB, Member Secretary, UP PCB, Regional Officer, MoEF&CC, Lucknow and District Magistrate, Gautam Budh Nagar who will act as the coordinating agency. The Committee will visit the site, will ascertain the extent of garbage that is dumped and the area covered with the dumped municipal solid waste and the Authorities/persons responsible for dumping it and also suggest punitive and remedial measures.

8. The Committee will submit the report within eight weeks.

9. In the meanwhile, the authorities are directed to ensure that no illegal dumping of solid waste in the area concerned takes place.

8. List on 18.02.2025..... "



St. U. Sharma
पुं. नियंत्रण बोर्ड आर.डी. काठवाड़ा, प्र.प्र.

क्षेत्रीय अधिकारी

मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक-25.10.2024 के अनुपालन में उ.प्र. प्रदूषण नियंत्रण बोर्ड के प्रतिनिधित्व हेतु श्री उत्सव शर्मा, क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, नोएडा, जिनका मोबाईल नम्बर-7839891760 है, को नामित किया जाता है। प्रकरण में अग्रिम सुनवाई तिथि: 18.02.2025 नियत है। उपरोक्त आपके सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय

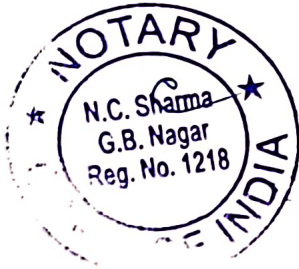
संलग्नक: यथोपरि।

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- Member Secretary, CPCB, New Delhi (Email-msecb.cpcb@nic.in, 011- 22303655).
- 2- Additional Director/Scientist 'E', MOEF&CC, Regional Office, Lucknow (Email-rocz.lko-mef@nic.in, goimofrolko@gmail.com, Phone-05222326696).
- 3- क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश कि साथ कि उपरोक्त संयुक्त समिति अथवा इनके द्वारा नामित अधिकारियों से समन्वय स्थापित करते हुए समयवद्ध कार्यवाही किया जाना सुनिश्चित करें।
- 4- क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, गाज़ियाबाद को इस निर्देश के साथ कि क्षेत्रीय अधिकारी, नोएडा एवं नामित संबंधित अधिकारियों से समन्वय स्थापित करते हुए समयवद्ध कार्यवाही किया जाना सुनिश्चित करें।


सदस्य सचिव



टी सी - 12 वी, विभुति खण्ड, गोमती नगर,
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दूरभाष : 0522-2720828, 2720831
ई-मेल : info@uppccb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppccb.com
Website : www.uppcb.com

23

कार्यालय

जिलाधिकारी

गौतमबुद्ध नगर

पत्रांक:- 868 / L-207/24

दिनांक:-12-12-2024

1. मुख्य कार्यपालक अधिकारी, नवीन ओखला औद्योगिक विकास प्राधिकरण, सेक्टर-6, नोएडा।
2. उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3. नगर आयुक्त, नगर निगम, गाजियाबाद।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 1257/2024 गौर ग्रीन विस्टा बनाम स्टेट ऑफ उ0प्र0 व अन्य में पारित आदेश दिनांक 25.10.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 1257/2024 गौर ग्रीन विस्टा बनाम स्टेट ऑफ उ0प्र0 व अन्य में दिनांक 25.10.2024 को निम्नवत् आदेश पारित (छायाप्रति संलग्न) किया गया है:-

"....1. In this Original Application the applicant, which is a residential society with about 454 flats, has raised a complaint about the illegal dumping of municipal solid waste at Makanpur Colony, Sector 62-A, Noida.

2. The plea of the applicant is that the place of dumping is situated about 200 meters from the National Expressway-3 (Delhi-Meerut Expressway and about 3 km from the Delhi-Ghaziabad border) and less than 10 km away from Hindon Air Force Station and Hindon Airport.

3. Submission of the learned Counsel for the Applicant is that the municipal solid waste is illegally dumped in an area of about 1 sq. km. which is emitting a foul smell and making it difficult for the residents of the area to live peacefully.

4. Learned Counsel for the Applicant during the course of hearing has referred to the photographs collectively filed as Annexure A-2 to show the extent of garbage that has been dumped. He has submitted that the garbage has been dumped by the Ghaziabad Development Authority, Nagar Nigam Ghaziabad and Noida Authority illegally, and it is not a designated dump site. Along with the OA, certain news reports have also been filed as Annexure A-3 reflecting the problem that has been created on account of the illegal dumping in the area concerned. Referring to Annexure A-4, he has submitted that though the complaints were made to the Authorities, no action has been taken till now.

5. Issue Notice to the Respondents for filing their replies by way of affidavit at least one week before the next date of hearing.

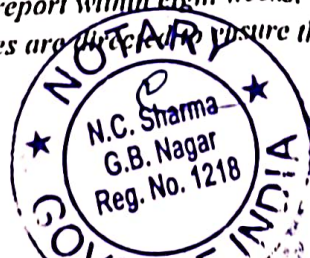
6. The Applicant is directed to serve the Respondents and file affidavit of service.

7. Having regard to the seriousness of the allegations made in the OA, we also constitute a joint Committee comprising of representative of Member Secretary, CPCB, Member Secretary, UP PCB, Regional Officer, MoEF&CC, Lucknow and District Magistrate, Gautam Budh Nagar who will act as the coordinating agency. The Committee will visit the site, will ascertain the extent of garbage that is dumped and the area covered with the dumped municipal solid waste and the Authorities/persons responsible for dumping it and also suggest punitive and remedial measures.

8. The Committee will submit the report within eight weeks.

9. In the meanwhile, the authorities are directed to ensure that no illegal dumping of solid waste in the area concerned takes place.

10. List on 18.02.2025...."

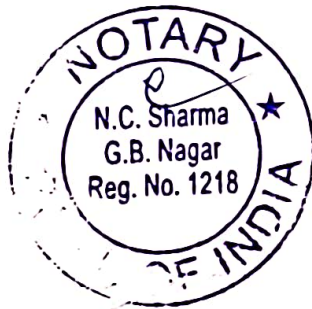


मा0 राष्ट्रीय हरित अधिकरण द्वारा प्रकरण की जांच हेतु पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उ0प्र0 प्रदूषण नियंत्रण बोर्ड तथा जिला प्रशासन की संयुक्त समिति का गठन किया गया है परन्तु प्रकरण नगरीय ठोस अपशिष्ट के अवैध निस्तारण के सम्बन्ध में है। याचिकाकर्ता द्वारा याचिका में नवीन ओखला औद्योगिक विकास प्राधिकरण, नगर निगम, गाजियाबाद तथा गाजियाबाद विकास प्राधिकरण द्वारा उक्त क्षेत्र में अपशिष्ट निस्तारित/भण्डारण किये जाने का उल्लेख किया गया है।

उक्त के दृष्टिगत आपसे अनुरोध है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा गठित संयुक्त समिति के सहयोग हेतु अपने विभाग से प्रकरण से भिन्न अधिकारी को नामित करने का कष्ट करें, जिससे अपशिष्ट के स्रोत एवं समस्या के निराकरण हेतु विस्तृत आख्या मा0 अधिकरण के सम्मुख प्रेषित की जा सके।

संलग्नक:—उपरोक्तानुसार।

प्रतिलिपि:—जिलाधिकारी, गाजियाबाद को सूचनार्थ।



भवदीय,
14/11/15
(मनीष कुमार वर्मा)
जिलाधिकारी,
गौतमबुद्ध नगर
जिलाधिकारी,
गौतमबुद्ध नगर

कार्यालय

जिलाधिकारी

गौतमबुद्ध नगर

पत्रांक:- 874/L-207/24

दिनांक:- 16-12-2024

आदेश

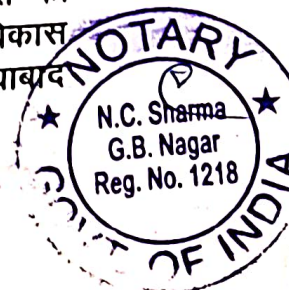
मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 1257/2024 गौर ग्रीन विस्टा बनाम स्टेट ऑफ उ0प्र0 व अन्य में दिनांक 25.10.2024 को पारित आदेश अनुपालन में जांच हेतु संयुक्त समिति गठित किये जाने के लिए मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 25.10.2024 को पारित आदेश में जिला प्रशासन, गौतमबुद्धनगर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय, लखनऊ, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड की संयुक्त समिति गठित की गयी है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में संयुक्त समिति हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के पत्र सं0-CM-13011/284/2024-LAW-HO-CPCB-HO दिनांक 04.12.2024 द्वारा श्रीमती सुनीती पाराशर, वैज्ञानिक "सी", केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय, लखनऊ के पत्र संख्या XXI/ENV/NGT/CC/175/2024/363 Date-20-11-2024 द्वारा डा0 प्रीति त्रिपाठी, संयुक्त निदेशक/वैज्ञानिक "डी", को नामित किया गया है।

उपरोक्त के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन हेतु दिनांक 20.12.2024 को प्रातः 11:00 बजे स्थलीय निरीक्षण हेतु निम्न समिति गठन किया जाता है-

1. श्रीमती अनुज नेहरा, उपजिलाधिकारी, गौतमबुद्धनगर (जिलाधिकारी द्वारा नामित)
2. डा0 प्रीति त्रिपाठी, संयुक्त निदेशक/वैज्ञानिक "डी" (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय, लखनऊ द्वारा नामित)
3. श्रीमती सुनीती पाराशर, वैज्ञानिक "सी", (केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा नामित)
4. श्री उत्सव शर्मा, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा, गौतमबुद्ध नगर।

याचिकाकर्ता द्वारा याचिका में नवीन ओखला औद्योगिक विकास प्राधिकरण, नगर निगम, गाजियाबाद तथा गाजियाबाद विकास प्राधिकरण द्वारा उक्त क्षेत्र में अपशिष्ट निस्तारित/भण्डारण किये जाने का उल्लेख किया गया है। तत्क्रम में अधोहस्ताक्षरी के पत्रांक 868/एल-207/2024 दिनांक 12.12.2024 द्वारा मुख्य कार्यपालक अधिकारी, नवीन ओखला औद्योगिक विकास प्राधिकरण, सेक्टर-6, नोएडा, उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद, नगर आयुक्त, नगर निगम, गाजियाबाद को भिन्न अधिकारी को नामित किये जाने हेतु प्रेषित पत्र के अनुपालन में नवीन ओखला औद्योगिक विकास प्राधिकरण, नोएडा, गाजियाबाद विकास प्राधिकरण, गाजियाबाद नगर निगम, गाजियाबाद



से नामित अधिकारी एवं अधिशाषी अधिकारी, नगर पालिका खोडा, गाजियाबाद संयुक्त समिति के सहयोग हेतु उपस्थित रहेंगे।

समिति के सदस्यों को यह निर्देशित किया जाता है कि मा0 अधिकरण द्वारा पारित आदेश के अनुक्रम में समस्त विचाराधीन बिन्दुओं पर जांच कर विस्तृत आख्या दिनांक 26.12.2024 तक अधोहस्ताक्षरी के समक्ष प्रस्तुत किया जाना सुनिश्चित करें, जिससे आख्या ससमय मा0 अधिकरण के समक्ष प्रेषित की जा सके। मा0 राष्ट्रीय हरित अधिकरण में प्रकरण में अग्रिम दिनांक 18.02.2025 नियत है।

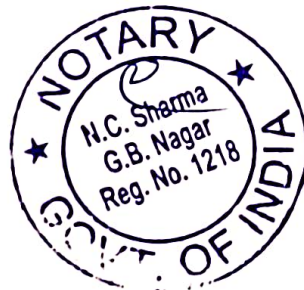
(मनीष कुमार वर्मा)

जिलाधिकारी,

गौतमबुद्ध नगर

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
2. मुख्य कार्यपालक अधिकारी, नवीन ओखला औद्योगिक विकास प्राधिकरण, नोएडा।
3. उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
4. नगर आयुक्त, नगर निगम, गाजियाबाद।
5. श्रीमती अनुज नेहरा, उपजिलाधिकारी, गौतमबुद्धनगर
6. डा0 प्रीति त्रिपाठी, संयुक्त निदेशक/वैज्ञानिक "डी", पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय, लखनऊ।
7. श्रीमती सुनीती पाराशर, वैज्ञानिक "सी", केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
8. श्री उत्सव शर्मा, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा, गौतमबुद्ध नगर।
9. अधिशाषी अधिकारी, नगर पालिका परिषद, खोडा, गाजियाबाद।



16/1/24
जिलाधिकारी

गौतमबुद्ध नगर